

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-1584/2019

New Delhi, this the 21st day of May, 2019

**Hon'ble Sh. A.K. Bishnoi, Member(A)
Hon'ble Sh. R.N. Singh, Member(J)**

Kumari Meera Sinha
Aged-39 years
W/o Sh. Manoj Kumar Sinha
R/o J-60, Sec. 22, Noida,
UP 201301. ... Applicant

(through Sh. U. Srivastava)

Versus

1. Govt. of NCT of Delhi
through its Chief Secretary
A-Wing, 5th Floor,
Delhi Secretariat,
IP Estate, New Delhi.
2. Delhi Subordinate Service Selection Board (DSSSB)
Through its Chairman,
FC-18, Karkardooma Institutional Area,
Delhi-92.
3. Directorate of Education,
through its Director
Govt. of NCT of Delhi,
Old Secretariat, Delhi. ... Respondents

(through Sh. H.A. Khan on advance notice)

ORDER(ORAL)**Hon'ble Sh. A.K. Bishnoi, Member (A)**

Heard learned counsel for the applicant, Sh. U. Srivastava and Sh. H.A. Khan, learned counsel appearing for the respondents on advance notice.

2. Learned counsel for the applicant referred to the order dated 23.10.2018 passed by this Tribunal in the OA No. 484/2018 with a batch of OAs (Annexure A/4) giving certain directions to the respondents. Learned counsel for the applicant submits that the applicant participated in the examination and obtained marks which were in excess of the cut off marks declared by the respondents and in response to the communication from the respondents, uploaded the e-dossiers on 17.01.2019. Thereafter, through a representation dated 02.04.2019(Annexure A/9), the applicant informed the respondents of the fact of uploading of the dossiers and also requested for her case to be considered for the Post Code-149/17. A reminder was also submitted on 24.04.2019. However, despite the same, the applicant has not received any response from the respondents.

3. Learned counsel for the applicant submits that the applicant shall be satisfied if the respondents are directed to consider the representation of the applicant as mentioned above, within a time bound manner. The learned counsel appearing for the respondents on advance notice has no objection to such prayer.

4. Under the circumstances, the OA is disposed of at this stage itself without going into the merits of the case with a direction to the respondents to decide the aforesaid representations of the applicant within a period of four weeks from the date of receipt of a certified copy of this order by passing a self-contained and speaking order, in accordance with law. No costs.

(R.N. Singh)
Member(J)

(A.K. Bishnoi)
Member(A)

/ns/